

Tripura Forest Transit Rules,1952

As amended upto 7th Amendment dt.11th April,2022

GOVERNMENT OF TRIPURA
FOREST DEPARTMENT

NOTIFICATION

NO. 12

Dated, 29.04.1952.

In exercise of the powers conferred by Section 41 and 42 of the Indian Forest Act, 1927 (XVI of 1927), read with Notification No.104-J, dated the 24th August, 1950 issued by the Government of India in the Ministry of States as amended, the Chief Commissioner is pleased to make the following rules for the regulation of transit of forest produce and to prescribe penalty for breach thereof :-

TRANSIT RULES

1. (1) No timber or other forest produce, including dhari^X and umbrella handles may be transported except as under Paragraph 12 along any path, road or stream unless it is covered and accompanied by a permit, or by a transit pass issued by a Forest Officer specifying therein -

- a) the name of the owner of the forest produce,
- b) the number of pieces and description and, in the case of timber, dimensions,
- c) the mark or marks, if any, and
- d) the date of issue and the date up to which the transit pass will remain in force.

(2) The permit for collection of forest produce other than timber and firewood will be considered sufficient in regard to the movement of the produce within the jurisdiction of the Forest Beat of the origin. There shall be no movement of timber and firewood from its origin to any other place within or beyond the jurisdiction of the Beat without being covered by valid transit pass.

2. (1) The transit pass for movement of all kinds of forest produces will be issued free of any charge on receipt of written application from the owner of such forest produce or produces after making such inquiry as the Officer authorized to issue the transit pass deems fit and consider necessary and on realization of such dues, if any, payable to the Government for such forest produce or produces. No transit pass will be issued before the hours of sun-rise and after the hours of sun-set. The transit pass shall be valid for the destination for which it is granted within the Territory of Tripura State. If the produce is to be transported beyond the territorial jurisdiction of the state, it shall be surrendered to the Forest Officer in-charge of the Range of this State having the jurisdiction over the inter-State boundary, through which the route of export passes and a fresh transit pass

shall have to be obtained from such Forest officer in-charge of such Range. If any forest produce is to be imported to this State, the transit pass for such forest produce shall have to be surrendered to the Forest Officer in-charge of the area nearest to the place of entry of the same through which it is transported and shall obtain a fresh transit pass.

(2) For movement of timber within the State, the originating station may issue the transit pass for movement of forest produce under the signature of the competent Officer in this regard allowing transport of such forest produces from originating station to the final destination within the State. In exceptional circumstance, when it becomes necessary to issue re-transit pass, the owner of the forest produces shall have to apply in writing for issue of re-transit pass indicating the reasons therefor to the Forest Officer having the territorial jurisdiction over the area where the forest produces are, who will thereafter send it to the Divisional Forest Officer concerned through proper channel with his detailed remarks and certificate regarding the legality of the forest produces proposed to be transported with re-transit pass. The re-transit pass shall be issued only if written permission in this regard is obtained from the Divisional Forest Officer in each individual case on their individual merits. The transit passes are to be signed by the Issuing Officer with his name in capital letters in the bracket under his signature with clear official seal.

“Provided that the Divisional Forest Officer may authorize the Forester in-charge of the Industrial Estate to issue re-transit pass for transport of processed timber from notified Industrial Estates within his Territorial Forest Division in which case written permission from the Divisional Forest Officer will not be necessary”.

(3) The order from the competent authority for issue of transit pass shall have to be recorded on the application praying for issue of transit pass and on the basis of such order only, the transit pass can be issued. The delivery of the transit pass is to be given only to the owner of the forest produce and not to anyone else unless authority letter from the owner of the forest produce is there to deliver it to his authorized agent whose signature shall have to be duly attested by the owner of the forest produce in the authority letter.

(4) All the transit passes are to be surrendered to the nearest Forest Office having the territorial jurisdiction over the area of destination soon after arrival of the forest produces at its destination. All such transit passes on receipt are to be entered in a register and all such produces are to be verified and verification results recorded in the register. The surrendered transit passes are to be prescribed carefully and not to be destroyed without having order from the appropriate authority for their destruction.

(5) No transit pass can be issued on the strength of saw mill transit pass if issued by any Sawmill, or on the basis of any chit of paper issued by any Sawmill, if such Sawmills do not have the licence or have the licence but do not submit the returns as required under Tripura Forest (Establishment and Regulations of Sawmills and other Wood based Industries) Rule, 1985 or has neither the licence nor submit the returns as aforesaid. The Sawmill transit pass and the cash memo issued by the Sawmill or any other unit with due seal of the Sawmill or Unit and signature of the owner/ Mill Manager



thereon may, however, be accepted for the purpose of issuing transit pass provided that such Sawmills have the valid licence and submit the statutory returns as aforesaid regularly without any default and such returns have been duly checked and the stocks verified.

(6) No transit pass shall be issued without or before physical verification of the forest produce and without being sure that all the dues payable to the Government for such forest produce have been paid.

(7) No transit or re-transit pass can be issued by a Forest Officer, even though such Forest Officer may otherwise be competent to issue such pass unless the Officer issuing such transit or re-transit pass is fully satisfied that the forest produces are within his jurisdiction, he has verified the forest produces physically and is sure that there is no illegality and there is no dues payable to the Government for such forest produces.

3. (1) Any person importing, exporting or moving into, from or within, or who has imported, exported or moved into, from or within the State of Tripura any forest produce, shall present it to the Forest Officer in Charge of the Place of origin or entry of the forest produce, or to the Forest Officer in Charge of the area nearest to the place of origin or entry of the same through which it is transported, for examination and check, and shall pay the amount, if any, due thereon and obtain a transit pass in Form C of the Appendix to these rules.

(2) No person shall remove or cause to be removed from the State for the purpose of trade or otherwise any timber and firewood to any other place outside the State and no trading depot shall be set up or established in the State at any place without licence for such purpose from the Divisional Forest Officer having the jurisdiction over the area subject to approval of Conservator of Forests of the Circle.

(3) Every application for grant of licence under the aforesaid Rule shall be made to the Divisional Forest Officer having the jurisdiction over the area in the Form appended to this Rules and on payment of non-refundable application fee amounting to Rs.1,000/-.

(4) Every order granting or refusing a licence under these Rules shall be in writing and in case of refusal, shall contain the reason, therefor. The licence fee of Rs.2,000/- shall be paid and deposited in Government Treasury/ Sub-Treasury by challan and the receipted copy of the challan must accompany the licence.

(5) The conditions of the licence, the route or routes through which the timbers/ fire woods are to be transported to a place outside the State and the period of validity of the licence shall be such as may be notified by the State Government in the Official Gazette.

Provided that the conditions of the licence and the period of its validity may vary for different categories of timber.

Provided further that such period of validity shall not exceed 6(six) months.

(6) Every licence granted under this Rules may be renewed. An application for renewal of licence shall be made in Form-B with 30 (thirty) days before the expiry of the licence. The Divisional Forest Officer having the jurisdiction over the area shall on receipt of application for renewal of licence make such inquiry as he may think fit and within a period of 60(sixty) days from the date of receipt of such application, either grant or refuse to grant renewal of the licence :

Provided that no renewal of licence shall be granted unless the Divisional Forest Officer is satisfied about the location, availability of the raw materials, financial capacity, past records in business and relevant antecedents of such person. Where the Divisional Forest Officer refuses to grant the renewal of licence, he shall record the reasons there for and such reasons shall be communicated to the person in writing. For the purpose of inquiry under this Rules, the Divisional Forest Officer may enter into or upon any land, survey and demarcate the same, make a map there of or authorize any Officer to do so and also call for such documents as he deems necessary for ascertaining the merit of the application.

Provided further that no application for renewal of licence shall be rejected unless the holder of such licence has been given an opportunity of presenting his case and unless the Divisional Forest Officer is satisfied that the application for such renewal has been made after the period specified there for or any statement made by the person making such application for grant of renewal of the licence was incorrect or materially false or such person has contravened any of the terms and conditions of the licence or any provision of the Indian Forest Act or the Rules made thereunder or such person does not fulfill the terms and conditions for such licence.

(7) The quantity of timber and fire wood which will be permissible for export by a export licensee shall be determined on the basis of availability of forest produce after catering to the needs of the local people of the State and those of the Forest trade licence holder for trading in forest produces within the State meeting the requirement of the people of the State.

4. The Forest Officer on receiving application for a transit pass shall, before issue of the transit pass, examine the timber or other forest produce for which it is required and satisfy himself that the Forest Department has no claim, or no further claim to any royalty or fees on account of the timber or other forest produce, or in the event of any royalty or fees being due, shall realize the same in accordance with law and the rules prevailing.

5. Any person importing, exporting or moving timber or other forest produce into, from or within Tripura shall, when required to do so, produce the transit pass to a Forest or Police Officer and allow examination of the produce.

And all vehicles, carts, crafts, animals, boats, rafts and all persons carrying forest produces must stop at the Check-post and Drop Gates and shall also offer such forest produces along with the supporting documents for necessary checking and examination by forest Officer or Police Officer on duty at such Check-post and drop Gate. Non-stoppage of such, vehicle, carts, crafts, animals, boats, rafts and persons carrying forest produces at such Check-post and Drop Gate shall constitute a breach of this Rule.

6. All timber and other forest produce to which these rules apply or any crafts, cart or vehicle suspected to contain such produce shall be liable to stoppage by any forest officer on any route or at any forest office in order that it may be produced, examined or checked and that if any amounts are found due payable on such produce such amounts may be realized at the nearest Forest Office.

7. Produce not covered by a transit pass or a permit shall be liable to detention for inquiry.

And the forest produce not covered by transit pass shall also be liable to seizure and confiscation by appropriate Court or by such Officer competent in this behalf under Tripura Forest (Establishment and Regulations of Sawmills and other Wood based Industries) Rules, 1985.

8. Every person taking out such a transit pass shall unless specially exempted in writing by the Divisional Forest Officer, on arrival at his destination with the timber or other produce, deliver up the transit pass to the Forest Officer in charge of the nearest Forest Station, and in the case of the Forest Office being situated in the same town or village as his destination, shall present the timber or forest produce to the Forest Officer, in-charge of that forest office for examination.

9. PROHIBITION AGAINST BOOKING OR MOVING FOREST BY AIR

The booking or moving by air of timber in logs or round or sawn, bamboos, canes, agar, all parts and produce of medicinal plants, honey, elephant tusks, hide, antlers, dhari, umbrella handles, wild animals and birds is prohibited within the limits of the State of Tripura unless such timber etc. as forest produce is covered by a Forest Department transit pass as prescribed under Rule 1 above, duly signed by the Divisional Forest Officer or other persons authorized by the Conservator of Forests. Such transit pass must accompany the timber etc. in transit provided that the Conservator of Forests may direct that the rule shall not apply to any particular item giving reasons for his decision.

10. PREVENTION AND REMOVAL OF OBSTRUCTION IN RIVERS

The closing up or obstructing of any river, stream or channel or the bank of any river, stream or channel used for the transit of timber or other forest produce, or the stoppage of navigation on the same is prohibited.

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The DFO may order any person who, by his act or negligence has caused such closure, obstruction or stoppage, to remove the same within a time specified, or may cause such obstruction to be cleared and recover the cost of such clearance from the person by whose act or negligence it was caused.

11. REMOVAL OF FOREST PRODUCE OF PRIVATE FORESTS

(1) In respect of forest produce of private forests and plots, the owner of which have the right to remove the same with or without payment of royalty, the following rules shall be observed:-

(i) As regards Reserved species of trees, rules for marking, payment of royalty, sale marking, etc. of the Forest Department and the rules framed below shall apply.

(ii) In respect of other species of trees and other forest produce Free Passes may be obtained from the Divisional Officer, without charge, or on payment of forest valuation to the proper authority if such valuation was not paid before, but subject to the following conditions:-

a) Application shall be made to the Divisional Officer or on before the 15 of April in Form A given in the Appendix to these rules and the Free Pass shall be in Form B of the same Appendix.

b) There shall be only one application in any one year commencing on the fifteenth day of June and one pass for each area, i.e. Estate.

c) On receipt of the application the Divisional Officer shall cause such inquiries to be made as may be necessary through the Divisional Forest Officer for the purpose of ascertaining whether the quantities applied for are reasonable and within the capacity of the area to supply.

d) Every Free Pass shall show and cover the maximum amount of each kind of produce which is expected to be extracted and which the Divisional Officer considers, under advice of the Divisional Forest Officer, may be extracted from the area during the year commencing on the fifteenth day of June and ending on the 14th of June of the following year. No forest produce different in kind or exceeding in amount allowed under the Free Pass shall be exported.

e) Before issue of the Free Pass royalty, if due, shall be paid to the Divisional Forest Officer on the full quantity of Forest produce recommenced for extraction and no refund will be made for any part of the forest produce non extracted during the currency of the pass.

f) Each despatch of produce shall be accompanied by the said Free Pass or be covered and accompanied by a serially numbered pass issued by the owner of the forest

or land, in which will be stated the amount of produce allowed, the number and date of the Free Pass issued by the Divisional Officer and the quantity already removed out of the total grant. The amount of each such dispatch shall also be entered at the time on the back of the Free Pass.

g) In the case of forest produce from areas adjoining Reserved or Protected Forests such owner's pass or Free pass shall be countersigned by a Forest Officer not below the rank of an Asst. Forester.

h) Timber and dug-outs from such adjoining areas must be inspected and marked at site by a Forest Officer not below the rank of an Asst. Forester and their volume shall be entered by him on the back of the Free Pass.

i) All timber, logs and poles other than the Reserved species shall be marked with the property hammer, if any, of the owner and with the forest hammer after check by a Forest Officer (log = 3' ft. and upwards in girth over bark at the thick end and 6' ft. and upwards in length; pole = under 3' ft. in girth over bark at the thick end and 6' ft. and upwards in length.).

j) The holder of the Free Pass and his agents shall abide by the rules in force for the control of forest produce in transit.

k) The Free pass is liable to cancellation for breach of the aforesaid conditions or conditions of Transit Rules. The holder shall also be liable to any further punishment prescribed under these rules.

(2) A copy of the Free pass referred to in sub-clause (1) (ii) above will be supplied by the Divisional Officer to the Divisional Forest Officer concerned.

12. TRANSPORT OF FOREST PRODUCE BY HILMEN JHOOMIA.

(a) Trees or timber (nonbeing of reserved species) and other forest produce felled, cut, collected or converted by Jhoomias under the Special Concession granted under Tripura gazette Notification No.3 dated 29.04.1952 paragraph 3 (b) and desired to be extracted from forest for sale, shall in the first instance be conveyed, between the hours of sunrise and sunset to the nearest authorized "hat" for such produce and shall be deposited in such place as may be appointed in that behalf by the Divisional Forest Officer, whence it shall not be removed by the purchaser except with the permission of the Forest Officer of the Beat and after prepayment to him of the royalty thereon;

(b) The number and location of the authorized "hats" shall be fixed from time to time by the Conservator of Forests, Tripura and the royalties shall be those listed in the current schedule of rates.



13. PENALTIES UNDER SECTION 42.

Any person infringing any provision of the foregoing rules shall be punished with imprisonment for a term which may extend to six months, or with fine which may extend to Rs.500/- or with both, and the double of the above penalties may be inflicted if the offence is committed after sunset and before sunrise, or after preparation for resistance to lawful authority, or when the offender has been previously convicted of a like offence.

[V. Nanjappa]
Chief Commissioner,
Tripura

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**GOVERNMENT OF TRIPURA
FOREST DEPARTMENT**

NO.F.7(44)/FOR-06/FP-90/VOL.II/

4830-62

Dated, Agartala, the 11 May, 2007.

NOTIFICATION

In the exercise of powers conferred by Section 41 and 42 of the Indian Forest Act, 1927, and all other Section enabling in this behalf, the State Government makes the following Rules to amend Notification No.12 dated 29-04-1952 issued in the Forest Department, namely -----

"This Rule may be called the Tripura Forest Transit (2nd Amendment) Rules, 2007.

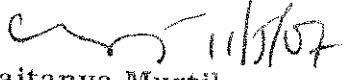
1. In Rule 2(1) of the Principal Rules after the word "No Transit pass will be issued before the hours of sunrise and after the hours of sunset" following shall be inserted-----

In exceptional circumstances, for specific purpose and for specified time, the Principal Chief Conservator of Forests may authorize issuing of TP/ Re-TP, beyond sunset for reasons to be recorded in writing.

2. In Rule 2(2) of the Principal Rules after the word "For movement of timber within the State, the originating station may issue the transit pass for movement of forest produces under the signature of the Competent Officer in this regard allowing transport of such forest produces from originating station to the final destination within the State" - Following shall be inserted ---

The Range Officer or concerned In-Charge of Wood Based Industrial Estate may issue Re-TP, for the sawn timber originated from notified Sawmills to final destination within the State on application of owner of the forest produce after verifying the legality of the sawn timber.

It shall come into force from the date of Notification published in Official Gazette


[Chaitanya Murti]
Joint Secretary to the
Government of Tripura.

To

The Manager, Tripura Government Press, Agartala along with 5(five) copies for publication in the next Gazette.

Encl : As stated above.

Copy to:

1. The Principal Chief Conservator of Forests, Tripura, Agartala.
2. The Additional Principal Chief Conservator of Forests, Tripura, Agartala.
3. The Chief Conservator of Forests, Administration/P & D/Protection, o/o the PCCF, Tripura, Agartala.
4. The Conservator of Forests, Northern /Southern/WRT/Wild Life/ Protection/M & E /Social Forestry.
5. The Dy. Conservator of Forests, HQ/P & D/Wild Life/ Social Forestry, O/O the PCCF, Tripura, Agartala.
6. The Divisional Forest Officer, Direction Division /Sadar/Working Plan Divn.No1 & 11/ Research/ Training/ Udaipur/ Bagafa/ Gumti/ Teliamura/ Ambassa/Manu/Kanchanpur/ Kailashahar.
7. The Wild Life Warden, Sepahijala/ Trishna Wildlife Sanctuary.

(Chaitanya Murti)
Joint Secretary to the
Government of Tripura.

SLR

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GOVERNMENT OF TRIPURA
FOREST DEPARTMENT

No.F.7 (44)/ For/FP-06: 17,315

Dated, Agartala 10/9/...2008

NOTIFICATION

In exercise of powers conferred by Section 41 of Indian Forest Act, 1927 and all Sections enabling in this behalf, the Governor of Tripura is pleased to make the following Rules to further amend the Tripura Forest Transit Rules, 1952 namely:-

Short title and commencement
Amendment of Rule 1


1

- i. These Rules may be called the Tripura Forest Transit (3rd Amendment) Rules, 2008
- ii. It shall come into force from the date of its publication in the official gazette.

2

In the Principle Rules, in sub-rules (I) of Rule 1, in line No.1 after the words "forest produce" and before the words "may be transported" the words, "including dhari and umbrella handles" shall be deleted.

By order of the Governor,



(Shashi Prakash)
Chief Secretary
Government of Tripura

o/c

To -
The Manager, Tripura Government Press, Agartala along with 5 copies of the Notification for arranging immediate publication in the gazette and also to send 250 copies of the gazette to the PCCF, Tripura for wide circulation

GOVERNMENT OF TRIPURA
FOREST DEPARTMENT

No.F.7 (44)/ FOR-06/ FP-90/ VOL.II/ 26, 651—800

Dated, Agartala 20/10/2012

NOTIFICATION

In the exercise of powers conferred by the Section 41 and 42 of the Indian Forest Act, 1927, and all sections enabling in this behalf, the State Government makes the following Rules to further amend "The Tripura Forest Transit Rules, 1952" (herein-after referred to as the Principal Rules) namely-

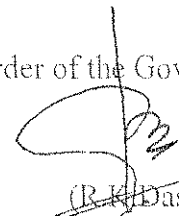
1. Short title and commencement:-

- (i) These Rules may be called "The Tripura Forest Transit (4th Amendment) Rules, 2012".
- (ii) It shall come into force from the date of its publication in the official gazette.

2. Amendment of Rule 2:-

In the sub-rule (2) of the Rule 2, after the words "The transit passes are to be signed by the issuing officer with his name in capital letters in the bracket under his signature with clear official seal", the following shall be inserted "Provided that the above restriction for issue of re-transit pass shall not be applicable in case of stone boulders/ stone chips originated from Assam and Peoples' Republic of Bangladesh. The Range Officer/ Beat Officer having jurisdiction over the area may issue re-transit pass after satisfying himself that there is no illegality and there is no dues payable to the Govt. for such produce".

By order of the Governor,


(R.K. Das)
Addl. Secretary
Government of Tripura


To

The Manager, Tripura Government Press, Agartala along with 5 copies of the Notification for arranging immediate publication in the gazette, and also to send 250 copies of the gazette issue to the PCCF, Tripura for wide circulation.

Contd...P/2

Copy to:-

1. The Principal Chief Conservator of Forests & Head of the Forest Force, Tripura.
2. The Principal Chief Conservator of Forests & Chief Wildlife Warden, Tripura.
3. The Addl. Principal Chief Conservator of Forests, Protection/P&D/APR.
4. The Chief Conservator of Forests, P&D /WP& Survey/Territorial.
5. The Conservator of Forests, Estt. & HRD.
6. The Dy. Conservator of Forests, HQ.
7. The District Forest Officer, West/North/Dhalai/South.
8. The Divisional Forest Officer.....
9. The Wildlife Warden, Trishna/Sepahijala.
10. The Range Officer.....
11. The Beat Officer.....


Addl. Secretary
Government of Tripura

TRIPURA  GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Thursday, June 13, 2019 A. D., Jyaistha 23, 1941 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

Government of Tripura
Forest Department

No.F.7(135)/For/FP-2015/8426-477

Dated, Agartala, the 10th June, 2019.

NOTIFICATION

In exercise of the powers conferred by section 41,42 and 76 of the Indian Forest Act, 1927 and read with the Gazette Notification No.5 dated 08/01/2018 on Indian Forest (Amendment) Act, 2017 issued by Ministry of Law & Justice, the State Government makes the following rules further to amend the Tripura Forest Transit Rules 1952 (here-in-after referred to as the Principal Rules), namely :

1. Short title and commencement :

- (i) These Rules may be called “ The Tripura Forest Transit (5th Amendment) Rules, 2019”,
- (ii) They shall come into force from the date of its publication in the Tripura Gazette.

2. Amendment of Sub-Rule (1) of Rule 1 :

In sub-rule (1) of Rule 1 of the Principal Rules, after the expression except under paragraph 12”, the expression “and Rule 12 A” shall be inserted.

3. After rule 12 of the Principal Rules, the following new rule shall be inserted-

“12A. Transport of Bamboos and Bamboo Products:

- (i) In respect of bamboos grown in private forests and plots, the owner may remove the same only on obtaining a Bamboo Pass in Form F1 (yellow colour), appended to these Rules, issued by the Beat Officer, on an application (in a prescribed format) made to him by such owner.
 - (ii) In respect of bamboos grown in any land, other than private forests or plots, the Beat Officer or the Member Secretary of the Joint Forest Management Committee (JFMC) may issue the Bamboo Pass in Form F2 (green colour) appended to these Rules, on receipt of payment of charges due to the JFMC, Biodiversity Management Committee (BMC) and Tripura Biodiversity Board;
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(iii) For exporting green bamboos outside the State of Tripura, Bamboo Pass may issued by the Sub-Divisional Forest Officer, in Form F3 (blue colour) appended to these Rules, on an application made to the Sub-Divisional Forest Officer and such pass shall be considered as the national permit.”

(iv) No restrictions on movement of finished bamboo products or value added bamboo products No.G.P../T.P. shall be enforced.

4. This will be effective from the date of its issue.

By order of the Governor,

Shivanand S. Talawar, IFS
Joint Secretary to the
Government of Tripura.

ত্রিপুরা সরকার
Government of Tripura



বন দপ্তর

(Forest Department)

.....বিভাগ (Division)

ফরম 'এফ ১' (Form 'F₁')

বঁাশের পাস

(Bamboo pass)

বহি নং.....

(Book no)

বঁাশের পাস.....

(Bamboo pass)

নাম (Name)..... পিতার নাম (Father's Name).....

ঠিকানা (Address).....

বঁাশের প্রকার (Bamboo species)	পরিমাণ ও সংখ্যা (Quantity)	ওজন, আয়তন (Weight & Volume)

কোথায় হইতে প্রাপ্ত.....

(From where acquired)

কোথায় যাইবে (Destination).....

নির্দিষ্ট পথ (Definite Road).....

ম্যাদার শেষ তারিখ (Validity up to).....

স্বাক্ষর (Signature).....

স্থান/বিটি (Place/Beat).....


তারিখ (Date).....

(B.O/Member Secretary JFMC)

বি ও/ মেম্বার সেক্রেটারি জে.এফ.এম.সি

বহি নং.....
 (Book no)
 বাঁশের পাস.....
 (Bamboo pass)

ত্রিপুরা সরকার
 Government of Tripura



বন দপ্তর
 (Forest Department)

.....বিভাগ (Division)

ফর্ম 'এফ ২' (Form 'F₂)
 বাঁশের পাস
 (Bamboo pass)

নাম (Name)..... পিতার নাম (Father's Name).....
 ঠিকানা (Address).....

বাঁশের প্রকার (Bamboo species)	পরিমাণ ও সংখ্যা (Quantity)	ওজন, আয়তন (Weight & Volume)	টাকার পরিমাণ (Amount Paid)		
			BMC	TBB	JFMC

কোথায় হইতে প্রাপ্ত.....
 (From where acquired)

কোথায় যাইবে (Destination).....
 নির্দিষ্ট পথ (Definite Road).....
 ম্যাদের শেষ তারিখ (Validity up to).....

স্বাক্ষর (Signature).....
 স্থান/বিটি (Place/Beat).....
 তারিখ (Date).....

(B.O/Member Secretary JFMC)
 বি ও/ মেম্বর সেক্রেটারি জে.এফ.এম.সি

বই নং.....
 (Book no)
 বাঁশের পাস.....
 (Bamboo pass)

ত্রিপুরা সরকার
 Government of Tripura



বন দপ্তর
 (Forest Department)
বিভাগ (Division)

ফর্ম 'এফ ৩' (Form 'F₃')
 বাঁশের পাস
 (Bamboo pass)

নাম (Name)..... পিতার নাম (Father's Name).....

ঠিকানা (Address).....

বাঁশের প্রকার (Bamboo species)	পরিমাণ ও সংখ্যা (Quantity)	ওজন, আয়তন (Weight & Volume)	টাকার পরিমাণ (Amount Paid)		
			BMC	TBB	JFMC Export

কোথায় হইতে প্রাপ্ত.....
 (From where acquired)
 কোথায় যাইবে (Destination).....
 নির্দিষ্ট পথ (Definite Road).....
 ম্যাদের শেষ তারিখ (Validity up to).....

স্বাক্ষর (Signature).....
 স্থান/বিটি (Place/Beat).....
 তারিখ (Date).....

(B.O/Member Secretary JFMC)
 বি ও/ মেম্বার সেক্রেটারি জে.এফ.এম.সি

Application for Bamboo Pass (Yellow Colour) for Felling and Transit of Bamboo from Jote land

To
The Beat Officer (Concerned)
.....Range
.....Sub-Division
.....District.

Sir,
I/We..... inhabitant(s) of.....in
P.S..... are the legal jotedar/allotter/owner of the land
C.S.Plot No..... Khatian No..... Mouja.....

The CS Plot No..... has the Standing..... No. of
Bamboos. The name of Bamboo species is.....and number
of Bamboos to be extracted and transported isNos.

The Plot boundaries are as under
North.....
South.....
East.....
West.....

The related certificate map, parcha and photograph of the undersigned is enclosed. The Bamboo Pass (Yellow Colour) may be issued for Felling and Transit of bamboo from my jote land.

Hereby I declare that no bamboo is extracted outside the above mentioned plot.

Encl:Certified Copy of Map
Certified Copy of Parcha
One Photo of Jotedar
Photo Identity Card

Yours faithfully,
Jotedar
Resident of.....

The Signature of the jotedar are attested & done in my presence:
Beat Officer (Concerned):

TRIPURA**GAZETTE**

Published by Authority

*Agartala, Saturday, October 30, 2021 A. D. Kartika 8, 1943 S. E.***CONTENTS**

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PART-- I --Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA
FOREST DEPARTMENT.**

No.F.7 (135)/For/FP-2015/Part-II/25950-999

Dated, Agartala, the 11th October, 2021.

NOTIFICATION

In exercise of the powers conferred by section 41, 42 and 76 of the Indian Forest Act, 1927, the Government of Tripura hereby makes the following rules further to amend the Tripura Forest Transit Rules, 1952, here-in-after referred to as the Principal Rules, namely:

1. Short title and commencement:-

- i) These Rules may be called the Tripura Forest Transit (6th Amendment) Rules, 2021.
- ii) They shall come into force from the date of their publication in the Tripura Gazette.

2. In the principal rules, for rule 12A, the following rule shall be substituted, namely :-

“12A. Transport of Bamboo and Bamboo products :

- (i) Bamboo grown in non-forest land are exempted from royalty and Bamboo Pass.
- (ii) Extraction of Bamboo grown in forest land are also exempted from royalty, but will require payment of 5% of purchase price as contribution to the local JFMC revolving fund. In addition the statutory access and benefit sharing fee shall be collected @ 3% of purchase price from traders and @ 5% of purchase price of bamboos from manufacturers as per notification dated 21st November, 2014 for “Guidelines on Access to Biological Resources and Associated Knowledge and Benefit Sharing Regulations, 2014” of National Biodiversity Authority. MoEF & CC made under the Biological Diversity Act, 2002, The local Forester/ Forest Guard may issue the bamboo pass in Form F2 (green colour) appended to these Rules, on receipt of payment of charges due to the JFMC, Biodiversity Management Committee (BMC) and Tripura Biodiversity Board (TBB).
- (iii) For exporting green bamboo outside the State, no pass may be necessary. However, if a person exporting bamboo outside the state needs such a pass, bamboo pass may be issued by the Sub-Divisional Forest Officer/Wild Life Warden, in Form F3 (blue colour) appended to these rules, on an application made to the Sub-Divisional Forest Officer/Wild Life Warden and such pass shall be considered as the national permit.
- (iv) No General Pass (GP)/ Transit Pass (TP)/ export duty shall be enforced for felling and transportation of bamboo within and outside the State.
- (v) There shall be no restriction on movement of finished bamboo products or value added bamboo products”.

3. Form F1 appended to the principal rules shall be omitted.

By order of the Governor,

Shakti Kant Singh
Additional Secretary to the
Government of Tripura.

TRIPURA GAZETTE



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EXTRAORDINARY ISSUE

Agartala, Monday, April 18, 2022 A. D. Chaitra 28, 1944 S. E.

PART-- I--Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA FOREST DEPARTMENT

No.F.7(44)/FOR/FP-14/1824-890

Dated, Agartala, the 11th April, 2022.

NOTIFICATION

WHEREAS, The Ministry of Environment & Forest, GoI has developed National Transit Pass System (NTPS) for hassle-free movement of forest produce throughout the country.

AND WHEREAS, all the States are to adopt the NTPS for hassle-free movement of timber and other forest produce, especially inter-State movement.

NOW THEREFORE, In exercise of the powers conferred by Section 41 and 42 of the Indian Forest Act, 1927 (XVI of 1927), the State Government makes the following rules to amend the Tripura Forest Transit Rules 1952(here-in-after referred to as the Principal Rules), namely :-

1. Short title and commencement:-

- (i) These Rules may be called The Tripura Forest Transit (7th Amendment) Rules, 2022.
- (ii) It shall come into force from the date of its publication in the official gazette.

2. Amendment of Sub-rule (1) of Rule 2 :-

In the Sub-rule (1) of Rule 2 of the principal Rules, the expression "free of any charge" shall be substituted with the expression "fees charged should not be more than Rs.50/-(Rupees Fifty) per TP which will be separately notified by the Forest Department,"

- 3. Amendment of Sub-rule (1) of Rule 3:** The following shall be added after the existing provision of Sub-rule (1) of Rule 3 of Principal Rules "or electronic Transit Pass/No Objection Certificate issued through online National Transit Pass System. The Transit Pass/No Objection Certificate shall be issued by a Forest Officer or a person duly authorized under these rules or by online National Transit Pass System electronically. The Electronic Transit Pass/No Objection Certificate issued through online National Transit Pass System (NTPS) shall also be valid within the State of Tripura and other States/ UTs of the country".

This is in cancellation of earlier Notification No.F.7(44)/FOR/FP-14/1324-391 Dated 07/04/2022.

By order of the Governor

(Shakti Kant Singh)

Additional Secretary to the
Government of Tripura